CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

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CCP No.412/92 in OA 1854/89

, When

Date of decision: 2.04.93

Sh. Gobind Singh

Petitioner

Vs.

Sh.M.B.Kaushal, Police Commissioner, New Delhi & anr.

Respondents

Coram: The Hon'ble Mr.Justice V.S.Malimath, Chairman The Hon'ble Mr.B.N.Dhoundiyal, Member(A)

For the Petitioner

Sh.B.R.Saini,C ounsel.

For the Respondents

Sh.D.N.Trisal,Counsel.

DRDER (DRAL)

(BY HON'BLE MR.JUSTICE V.S.MALIMATH, CHAIRMAN)

The counsel for the respondents placed for our perusal an order made on 22.3.93 to which he encloses a statement containing information in regard to fixation of pension, gratuity and the amount due to be paid to the petitioner. This shows that necessary steps to comply with the judgement of the Tribunal have been taken and necessary orders have been made. In regard to the actual that are payments/required to be made to the petitioner, the counsel for the respondents submits that the payments in accordance with the order of the Tribunal will be made within two weeks. We record that undertaking and dispose of this CCP.

(B.N. DHOUNDIYAL)
MEMBER(A)

(V.S.MALIMATH) CHAIRMAN